

ITEM NO.49

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 10337/2017

(Arising out of impugned final judgment and order dated 26-10-2017 in AN No. 35347/2017 passed by the High Court Of Judicature At Allahabad)

SITA SAREEN & ANR.

Petitioner(s)

VERSUS

THE STATE OF U.P. & ANR.

Respondent(s)

(FOR ADMISSION and I.R. IA No.141332/2017-EXEMPTION FROM FILING O.T.)

Date : 15-02-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s)

Mr. Anubhav Kumar, Adv.
Mr. Ankit Agarwal, Adv.
Mr. Abhishek Swarup, Adv.
M/S. Manoj Swarup And Co., AOR

For Respondent(s)

Mr. Sarvesh Singh Baghel, AOR
Mr. Aviral Saxena, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the petitioners seeking adjournment, list the matter after two weeks.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)